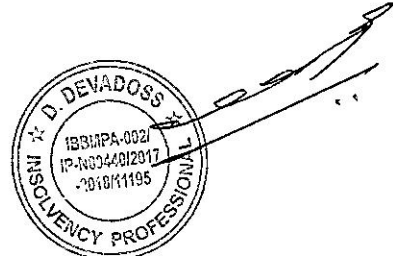


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. ENECTRIC PROJECTS & SOLUTIONS INDIA PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Enectric Projects & Solutions India Pvt Ltd
2.	Date of incorporation of corporate debtor	12/12/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN-U52300TN2013PTC094128
5.	Address of the registered office and principal office (if any) of corporate debtor	CP 24, Razaack Garden Main Road, MMDA Colony, Arumbakkam, Chennai-600106
6.	Insolvency commencement date in respect of corporate debtor	29/01/2020 (NCLT, Chennai orders received by IRP on 14/02/2020)
7.	Estimated date of closure of insolvency resolution process	26/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Devadoss Duraiswami Reddy IBBI/IPA-002/IP-N00440/2017-2018/11195
9.	Address and e-mail of the interim resolution professional, as registered with the Board	233, Sarada Mill Road, Kamala Nagar, Sundarapuram, Coimbatore-641024 Email: devadosd@gmail.com Mobile No: 9890291110
10.	Address and e-mail to be used for correspondence with the interim resolution professional	233, Sarada Mill Road, Kamala Nagar, Sundarapuram, Coimbatore-641024 Email: devadosd@gmail.com Mobile No: 9890291110
11.	Last date for submission of claims	29/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (as per information available with IRP as of now)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms are available at:	Weblink: https://ibbi.gov.in/home/downloads

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Enectric Projects & Solutions India Pvt Ltd** on 29/01/2020.



2.The creditors of **M/s. Enetric Projects & Solutions India Pvt Ltd** are hereby called upon to submit their claims with proof on or before 29/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

3.The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4.Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **Devadoss Duraiswami Reddy.**

Date and Place:

15/02/2020, Coimbatore.

